IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI SPECIAL BENCH

Appeal No. 239/2017

IN THE MATTER OF:

Seahawk Container Line Pvt. Ltd.

.... APPLICANT / PETITIONER

Vs

Registrar of Companies

RESPONDENT

SECTION:

Under Section 252

Order delivered on 05.02.2018

Coram:

VARADHARAJAN HON'BLE MEMBER (JUDICIAL)

S. K. MOHAPATRA HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the APPLICANT

Mr. Nityanande Singh, Ms. Seena Saxena, Advs

Ms. Megha Gaba, CS

For the ROC, Delhi

:- Mr. Manish Raj, Company Prosecutor

For the I. T. Deptt.

:- Ms. Lakshmi Gurung, Standing Counsel

ORDER

Learned Company Prosecutor as well as Learned Standing Counsel for the income tax department are also present. In relation to the Income Tax Department, Learned standing counsel represents that observation has been duly filed as directed by vide order dated 21.12.2017. In relation to respondent-ROC time (to file its reply) is sought for by two days. Taking into consideration the said representation let the reply be filed on or before 10th February 2018. Failing which, the right to file reply will be closed. In case if the reply is filed within the said period let the rejoinder be filed if any, by the petitioner.

Post the matter on of the March 2018.

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

(VARADHARAJAN) MEMBER (JUDICIAL)

Deepak Kumar 05.02.2018